

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 623
CP-107/241-242/ND/2023
IA/221/2023

IN THE MATTER OF:

Ms. Harmeet Kaur

...APPLICANT

Vs.

M/s. Techno Agroherbal Pvt. Ltd. and Ors.

...RESPONDENT

Section

U/s 241-242

Order delivered on 25.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Harneet Kaur, Adv.

For the Respondent

**:Mr. Shashank Shekhar, CS for
R1-R8.**

ORDER

Proxy Counsel on behalf of the Petitioner is present and submitted that arguing counsel is not present due to some family emergency. Authorized Representative on behalf of Respondent is present. On the last date of hearing, none had appeared on behalf of the Petitioner. On the request made by the Proxy Counsel, list the matter along with IA on **06.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)